

21

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2018**

Name of the Company: Panchmahal Steel Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|--|--------------------------------|
| 1. | SAURABH G. AMIN | } ADVOCATES | FOR, RESPONDENT | S G Amin |
| 2. | KEWAL J. SHAH | | | |
| 3. | MIHIR PARIKH | } Advocates | [RATNESH METAL INDUSTRIES PVT. LTD.] Operational Creditor | } Chetan Rajpurohit |
| 4. | DR. CHETAN RAJPUROHIT | | | |

ORDER

Advocate Mr. Mihir Parikh with Advocate Mr. Chetan Rajpurohit are present for the Operational Creditor/ Petitioner. Advocate Mr. Saurabh Amin with Advocate Mr. Kewal Shah are present for Respondent.

On the request of both sides the matter is adjourned for reporting settlement or for hearing.

List the matter on 14.06.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 29th day of May, 2018.